

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21736/2007

(Arising out of impugned final judgment and order dated 14-11-2006 in WP No. 193/2005 passed by the High Court Of Uttarakhand At Nainital)

UNION OF INDIA, THROUGH THE SECRETARY  
MINISTRY OF ENVIRONMENT AND FOREST

Petitioner(s)

VERSUS

TRILOK S. BHANDARI & ORS.

Respondent(s)

Date : 21-09-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Sanjay Jain, ASG  
Mr. Gurmeet Singh Makker, AOR  
Mr. Siddhant Kohli, Adv.  
Mr. Anukalp Jain, Adv.  
Mr. S. S. Rebello, Adv.  
Ms. Suhasini Sen, Adv.

For Respondent No.15 Mr. Ravindra Raizada, Sr.Adv.  
Mr. Rajeev Kumar Dubey, Adv.  
Mr. Ashiwan Mishra, Adv.  
Mr. Kamlendra Mishra, AOR

R.Nos.10 & 13 Ms. Rekha Pandey, AOR  
Mr. Pawan Mishra, Adv.  
Mr. Raghav Pandey, Adv.

R.No.1 Ms. Binu Tamta, AOR  
Mr. Anil Kumar Jha, AOR  
Mr. Adarsh Upadhyay, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard.

Arguments concluded.

Judgment reserved.

(NIRMALA NEGI)  
COURT MASTER (SH)

(BEENA JOLLY)  
COURT MASTER (NSH)